

**FORM NO.155**  
**[See rule 228]**

No Objection Certificate for a person not domiciled in India under section 420(1)

DIN Number: .....

**GOVERNMENT OF INDIA**

This is to certify that the Income-tax Department has no objection for the person whose details are given below from leaving India by air/sea/land.

**Part A- Personal Information**

|    |  |                |
|----|--|----------------|
| 1. | Name   | (Refer Note 1) |
| 2. | Name of *Father/Husband                              | (Refer Note 1) |
| 3. | Permanent Account Number (if applicable)             |                |
| 4. | Passport Number/Emergency Certificate Number details |                |
|    | (i) Passport /Emergency certificate number           |                |
|    | (ii) Date of Issue                                   | dd/mm/yyyy     |
|    | (iii) Country where issued                           |                |
|    | (iv) Place where issued                              |                |

This certificate is valid for a journey or journeys to be commenced on or after \_\_\_\_\_ and before \_\_\_\_\_

**\*Delete whichever is not applicable**

Place:

Date:

\_\_\_\_\_  
**(Prescribed Authority)**

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. Some of the Information in the form would be pre-filled to the extent possible.